

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.35/TT/2015

Date: 16.11.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: -Truing up of transmission tariff for the tariff block 2009-14 and determination of Transmission Tariff for the tariff block 2014-19 for Transmission System associated with Ramagundam STPP including ICT at Khammam and Reactor at Gazuwaka under CTP Augmentation in Southern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.11.2015:-

a) Additional capital expenditure of ₹8587.60 lakh was allowed vide Order dated 18.2.2014 out of which the add-cap incurred in 2009-14 tariff period was ₹2321.04 lakh. It is stated that few items/activities such as transformers at the Bangalore sub-station, fire fighting systems of Sriperumbudur have been dropped from the proposed add-cap for 2014-19 period. However, the detailed cost break up (budgeted costs) has not been submitted in respect of such items which have been dropped in Annexure-X titled 'Details of Additional Capitalisation approved vide Tariff Order dated 18.2.2014, Rescheduling of the same are as under during 2014-19 (Ramagundam Transmission System)'. Further, there is an apparent discrepancy in the Annexure-X, as the add-cap proposed under Revised Schedule has been stated to be ₹8607.83 lakh as against ₹8587.6 lakh approved in Order dated 18.2.2014.

Further, it is observed that the actual de-capitalisation was to the tune of ₹309.95 lakh as against approved de-capitalisation of ₹842.46 lakh approved in Order dated 18.2.2014 for 2009-14 tariff period. However, the proposed de-capitalisation in 2014-19 tariff period is barely ₹69.35 lakh as against the balance de-capitalisation of ₹532.51 lakh.

In view of the same, submit revised Annexure-X and an undertaking duly depicting the cost of the items/activities which have been dropped, reconciling the add-cap in view of the earlier approval of ₹8587.6 lakh and depicting asset-wise de-capitalisation;

b) Submit an undertaking/certificate depicting the actual equity infused during the tariff period 2009-14 and 2014-19;

c) With respect to the replacement of 2 nos. of 400 KV BHEL make circuit breakers, submit the relevant test reports and the condition monitoring results over a period of its operation depicting the abnormal test results vis-à-vis the normal values.

d) File revised form 9A as per 2009 Regulations for 2009-14 and form 4A as per 2014 Regulations for 2014-19 duly depicting the un-discharged liabilities.

2. In case the above said information is not received within the specified date, the petition shall be disposed on the basis of the information available on record.

Yours faithfully,

Sd/
(V. Sreenivas)
Deputy Chief (Legal)